

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.70679 of 2013

(On behalf of Appellant)

(Arising out of Order-in-Original No.16/Commr./ST/GHY/2012-13 dated 05.03.2013
passed by Commissioner of Central Excise & Service Tax, Guwahati)

M/s Bidyutalay

Jagannath Mandir Road, Manipuri Basti, Guwahati-781007

Appellant

VERSUS

Commissioner of CGST & Excise, Guwahati

Sethi Trust Building, G.S.Road, Bhangagarh, Guwahati-781005

Respondent

APPEARANCE :

Shri Aditya Dutta, Advocate for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76158/2023

DATE OF HEARING : 24 .07.2023

DATE OF DECISION : 24 .07.2023

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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